(ख) परमाणु ऊर्जा का उपयोग केवल-मात्र शान्तिमय कार्यों के लिये करने की भारत सरकार की नीति इस सदन मे अनेक बार घोषित की जा चुकी है ।

†[THE PRIME MINISTER/ प्रधान मंत्री SHRIMATI INDIRA GANDHI): (a) Government is not aware of any statement having been made by the Chairman of the Atomic Energy Commission of Pakistan, Dr. Usmani, that Pakistan would be able to make the atom bomb within a year.

(b) The policy of the Government of India to utilise atomic energy for peaceful purpose only has been declared in the House from time to time.]

1158. [*Transferred to 16th June, 1971.*]

राष्ट्रीय वस्त्र निगम द्वारा बीमार मिलों का प्रबन्ध ग्रहण

1159. **श्री सवाई सिंह सिसोदिया** : क्या विदेश व्यापार मंत्री यह बताने की कृपा करेंगे कि

(क) उन बन्द तथा बीमार कपडा मिलों के नाम क्या है जिनको राष्ट्रीय वस्त्र निगम के सुपुर्द कर दिया गया है ;

(ख) इन मिलो को पुन चलाने और चालू रखने के लिये निगम ने कुल कितनी धन राशि व्यय की है ;

(ग) निगम के नियंत्रण मे आने मे पूर्व इन बीमार मिलों पर कितना-कितना ऋण था और यह ऋण किसको देय था ;

(घ) क्या राज्यो मे भी अलग से इस प्रकार के निगमों की स्थापना की गई है और इन निगमो की अंश पूंजी कितनी है ; और

(ङ) क्या इन बीमार तथा बन्द कपडा मिलों की स्थिति को सुधारने और इनमे नई मशीनें लगाने की कोई योजना सरकार के विचाराधीन है ?

†[TAKING OVER OF SICK MILLS BY NATIONAL TEXTILE CORPORATION

1159. SHRI SWAISINGH SISODIA: Will the Minister of FOREIGN TRADE विदेश व्यापार मंत्री be pleased to state:

(a) the names of the sick and closed cloth mills which have been placed under the charge of National Textiles Corporation;

(b) the total amount spent by the Corporation for reopening and proper functioning of these mills;

(c) how much each of these mills owned before coming under the control of this Corporation and to whom the debt was payable;

(d) whether such Corporations have also been set-up in the States separately and if so, what is the share capital of these Corporations; and

(e) whether any proposal to improve the condition of and to instal new machines in these sick and closed mills is under Government's consideration?]

विदेश व्यापार मंत्रालय में उप-मंत्री (श्री ए० सी० जार्ज) : (क) केन्द्रीय सरकार ने, संलग्न विवरण के अनुसार, 28 मिलो का प्रबन्ध अपने अधिकार में ले लिया है । इनमे से दो मिलों, अर्थात् अजमजाही मिल्स लि०, वारंगल तथा अजुध्या मिल्स लि०, दिल्ली को राष्ट्रीय वस्त्र निगम लि० को सौंप दिया गया है ।

(ख) राष्ट्रीय वस्त्र निगम ने अभी तक, संलग्न विवरण मे उल्लिखित मिलों को कार्यकारी पूंजी, श्रमिकों के युक्तिकरण तथा मशीनो के आधुनिकीकरण के लिए 3.26 करोड रु० के ऋण दिये है ।

(ग) जानकारी तुरन्त उपलब्ध नही है । मिलों से जानकारी एकत्र करने मे जितना समय और श्रम लगेगा वह उससे प्राप्त होने वाले परिणामों के अनुरूप नहीं होगा ।

†[ ] English translation.

(घ) पांच राज्यों में वस्त्र निगमों की स्थापना की गई है। राज्य वस्त्र निगमों के नाम तथा उनकी प्राधिकृत पूंजी निम्नलिखित है —

राज्य निगम का नाम	प्राधिकृत पूंजी
1. महाराष्ट्र राज्य वस्त्र निगम लि०, बम्बई . .	5 करोड़ रु०
2. गुजरात राज्य वस्त्र निगम लि०, अहमदाबाद	5 करोड़ रु०
3. तमिलनाडु वस्त्र निगम लि०, मद्रास . .	5 करोड़ रु०
4. उत्तर प्रदेश राज्य वस्त्र निगम लि०, कानपुर	3 करोड़ रु०
5. मध्य प्रदेश राज्य वस्त्र निगम लि०, भोपाल	5 करोड़ रु०

(ङ) प्राधिकृत नियंत्रकों के अधीन कुछ मिलों के विषय में प्राथमिकता वाली आधुनिकीकरण, की योजनाएं, जिन पर 3.9 करोड़ रु० की लागत आयेगी, अनुमोदित की जा चुकी हैं और उनको क्रियान्वित करने के लिए कदम उठाये जा रहे हैं।

†[THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/ विदेश व्यापार उप-मंत्री (SHRI A. C. GEORGE): (a) The management of 28 mills, as per statement attached, has been taken over by the Central Government. Two of these mills, *viz.*, Azamjahi Mills Ltd., Warangal and Ajudhia Textile Mills Ltd., Delhi, have been placed under the charge of the National Textile Corporation Ltd.

(b) The National Textile Corporation has so far advanced to the mills covered by the attached statement loans amounting to Rs. 3.26 crores on account of working capital, rationalisation of labour and modernisation of machinery.

†[ ] English translation.

(c) The information is not readily available. The collection of information from the mills would involve time and labour which will not be commensurate with the result to be achieved.

(d) Textile Corporations have been set up in five States. The names of the State Textile Corporations and their authorised capital are as follows:

Name of the State Corporation	Authorised capital
1. Maharashtra State Textile Corporation Ltd., Bombay.	Rs. 5 crores
2. Gujarat State Textile Corp. Ltd., Ahmedabad.	,, 5 ,,
3. Tamil Nadu Textile Corp. Ltd. Madras	,, 5 ,,
4. Uttar Pradesh State Textile Corporation Ltd., Kanpur.	,, 3 ,,
5. Madhya Pradesh State Textile Corporation Ltd., Bhopal.	,, 5 ,,

(e) Schemes of priority modernisation costing a total amount of about Rs. 3.9 crores have been approved in respect of some of the mills under Authorised Controllers, and steps are being taken to implement them.

STATEMENT

The names of 28 Cotton Textile Mills, the management of which has been taken over by the Government under Section 18A of Industries (Development and Regulation) Act, 1951, are given below:

1. Model Mills Nagpur Ltd. Nagpur.
2. H.S.R.G. Mehta Spinning and Weaving Mills Ltd., Akola.
3. Bengal Nagpur Cotton Mills Ltd., Rajnandgaon (M.P.).
4. Indian United Mills Ltd., Bombay.
5. Muir Mills Ltd., Kanpur.
6. New Bhopal Textiles Ltd., Bhopal.
7. Hira Mills Ltd., Ujjain.
8. Swadesi Cotton and Flour Mills Ltd., Indore.
9. Shri Bharathi Mills Ltd., Pondicherry.
10. Aurangabad Mills Ltd., Aurangabad.

11. Mahalakshmi Mills Co. Ltd., Beawar.
12. New Maneckchock Spinning and Weaving Mills Ltd., Ahmedabad.
13. Om Parasakthi Mills Ltd., Coimbatore.
14. Digvijay Spinning and Weaving Co. Ltd., Bombay.
15. New Victoria Mills Co., Ltd., Kanpur.
16. Ahmedabad New Textile Mills Co. Ltd., Ahmedabad.
17. Himabhai Mfg., Co., Ltd., Ahmedabad.
18. Cambodia Mills Ltd., Coimbatore.
19. Kismaveni Textile Ltd., Coimbatore.
20. Sri Ranga Vilas Gng., Spg., & Wvg., Mills Co. Coimbatore.
21. Rajkot Spinning and Weaving Mills Ltd., Rajkot.
22. Mahalakshmi Mills Ltd., Bhavnagar.
23. Chhaganlal Textile Mills Pvt. Ltd., Chalisgaon.
24. Keshav Mills Co. Ltd., Pailad.
25. Coimbatore Murugan Mills Ltd., Coimbatore.
26. Burhanpur Tapli Mills Ltd., Burhanpur.
27. Aran Jahi Mills Ltd., Warangal.
28. Ajudhia Textile Mills Ltd., Delhi.]

राजस्थान विधान सभा में राजस्थान के राजस्व उप-मंत्री का वक्तव्य

1160. **श्री सुन्दर सिंह भंडारी :** क्या **प्रधान मंत्री** यह बताने की कृपा करेंगी कि :

(क) क्या सरकार का ध्यान राजस्थान विधान सभा मे राजस्थान के राजस्व उपमंत्री द्वारा दिए गए उस वक्तव्य की ओर दिलाया गया है जिसमें उन्होंने गांधी शताब्दी वर्ष मे भूमि के आवंटन में अनियमितता बरते जाने के जाने के सम्बन्ध में केन्द्रीय उपमंत्री श्री जगन्नाथ पहाड़िया का भी उल्लेख किया था; और

(ख) यदि हां, तो इस संबंध में केन्द्रीय सरकार की क्या प्रतिक्रिया है ?

†[RAJASTHAN DY. REVENUE MINISTER'S STATEMENT IN THE RAJASTHAN LEGISLATIVE ASSEMBLY

1160. SHRI SUNDAR SINGH BHANDARI: Will the PRIME MINISTER/**प्रधान मंत्री** be pleased to state:

(a) whether the attention of Government has been drawn to a recent statement made by the Deputy Revenue Minister of Rajasthan in the Rajasthan Legislative Assembly in which he had mentioned the name of Shri Jagannath Pahadia Union Deputy Minister, in connection with granting of irregular allotments of lands in Rajasthan during the Gandhi Centenary year; and

(b) if so, what is the reaction of the Central Government in this regard?]

प्रधान मंत्री (श्रीमती इन्दिरा गांधी) : (क) और (ख) राजस्थान सरकार से पूरी जानकारी प्राप्त की जा रही है ।

†[THE PRIME MINISTER/ **प्रधान मंत्री** (SHRIMATI INDIRA GANDHI): (a) and (b) Full information is being collected from the Government of Rajasthan.]

CLAIMS BY THE CHINESE DEPORTED DURING SINO-INDIA CONFLICT IN 1962

1161. SHRI SULTAN SINGH: Will MINISTRY OF FOREIGN TRADE| **विदेश मंत्री** be pleased to state:

(a) whether it is a fact that all the financial claims by the Chinese who were living in India at the time of the Sino-India conflict in 1962 were already paid;

(b) whether the claims preferred by the Indians due from the Chinese Government in 1962 were paid by the custodian of Enemy property; and

(c) if not, the reasons therefor, and action being taken by Government in the matter?

†[ ] English translation.